

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
DEPARTMENT OF CONSUMER AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION No. 1790
TO BE ANSWERED ON 04.08.2026

AMENDMENTS TO THE LEGAL METROLOGY RULES, 2026

1790. SHRI SADANAND MHALU SHET TANAVADE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of the amendments made to the Legal Metrology Rules during February 2026;
- (b) the steps being taken to strengthen the network of Government Approved Test Centers and regional laboratories to support enforcement of the amended Rules;
- (c) whether the Ministry proposes any further rationalization of the Legal Metrology framework to ease compliance for manufacturers and packers while safeguarding consumer interest; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI B.L. VERMA)

(a) to (d) : The following two amendments were carried out under the Legal Metrology Rules during the month of February, 2026,:

(i) The Legal Metrology (General) Second Amendment Rules, 2026 were notified vide G.S.R. 122(E) dated 11.02.2026 to incorporate 'the Clinical Electrical Thermometers for Continuous Measurement';

(ii) The Legal Metrology (Packaged Commodities) Amendment Rules, 2026 were notified vide G.S.R. 128(E) dated 13.02.2026 through which clause (10A) was inserted in the Legal Metrology (Packaged Commodities) Rules, 2011.

The Government has also undertaken several measures to strengthen the network of Government Approved Test Centres (GATCs). These measures include expanding the scope of GATCs to cover additional categories of fuel dispensing systems, thereby increasing the availability of verification and re-verification services, enabling the participation of qualified private laboratories and industries under the GATC framework to augment the country's verification capacity.

The renewal fee for GATCs has been reduced from Rs. 2 Lakhs to Rs. 10,000 per equipment per year to promote wider participation and improve access to verification services. The State Governments are empowered to notify additional categories of weights and measures for verification through GATCs based on local requirements. These measures are aimed to improve service delivery, improve turnaround time in verification and enable State Legal Metrology Departments/ regional laboratories to focus more effectively on inspection, enforcement and consumer grievance redressal.

The Government undertakes periodic review of the Legal Metrology framework in consultation with stakeholders with a view to improving regulatory effectiveness, facilitating ease of doing business, promoting adoption of technology and strengthening consumer protection. The necessary amendments are carried out from time to time after due consultation and assessment. At present, no specific proposal beyond the amendments already notified is under consideration.
